

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.38085/2025

[Arising out of impugned final judgment and order dated 04-07-2025 in CRA No. 3311/2021 04-07-2025 in CRA No. 3315/2021 04-07-2025 in CRA No. 3574/2021 04-07-2025 in CRA No. 3671/2021 04-07-2025 in CRA No. 4152/2021 passed by the High Court of Judicature at Allahabad]

SIDDHARTH TIWARI

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

FOR ADMISSION

IA No. 168439/2025 - EXEMPTION FROM FILING O.T.

IA No. 168438/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 01-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Girijesh Pandey, Adv.
Ms. Alpana Pandey, Adv.
Mr. Kanhaiya Kumar, Adv.
Mr. Sohan Lal Adak, Adv.
Mr. Avanish Pandey, Adv.
Mr. Sriram P., AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

IA No.168438/2025:

Having regard to the statement made in the application that the informant, who was the father of the deceased, is no longer alive and the petitioner is son of the informant, we deem it appropriate to allow the application seeking permission to file Special Leave Petition against the order of the High Court. The application is, accordingly, allowed.

Diary No.38085/2025:

Issue notice, returnable within six weeks.

In the meantime, let the record of the courts below be called for.

**(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT**

**(SAPNA BANSAL)
COURT MASTER (NSH)**